

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.18607 of 2021

Sanjiv Joshi

....

Petitioner

Mr. S.K. Patjoshi, Sr. Advocate

-versus-

State of Odisha & others

....

Opp. Parties

Mr. D.K. Mohanty

Additional Government Advocate

**CORAM:
THE CHIEF JUSTICE
JUSTICE A.K. MOHAPATRA**

**ORDER
25.11.2021**

Order No.

10. 1. It appears that photographs enclosed with the report of DLSA, Kalahandi have not been supplied to the learned counsel for the Petitioner. The Registry is directed to provide the photographs to him in a soft copy on the pen drive to be provided by him.
2. Learned counsel for the Petitioner is yet to peruse the affidavit e-filed by the State on 23rd November, 2021 in response to the report submitted by the DLSAs of Kalahandi and Nabarangpur.
3. Mr. Muduli, learned Additional Government Advocate has handed over a set of photographs. Copies thereof be supplied to the learned counsel for the Petitioner.

4. List on 9th December, 2021.

(Dr. S. Muralidhar)
Chief Justice

(A.K. Mohapatra)
Judge

R.K. Singh/Jagabandhu

